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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

O.A.No.260/00511/14
Cuttack this the 2nd July, 2014
CORAM
HON'BLE SHRI R.C.MISRA, MEMBER(A)

Sandip Kumar Giri
Aged about 28 years
S/o. Sri Laxmikanta Giri
At/PO-Raikala, PS-Bhagargada
At-Baudpur, PO-Madhab Nagar
Via-Raruan, Dist-Mayurbhanj

...Applicant

By the Advocate(s)-Mr.P.K.Bhuyan

-VERSUS-

1. Chief Post Master General, Odisha Circle
Bhubaneswar, Dist-Khurda
2. Superintendent of Post Offices
Mayurbhanj Division
At/PO-Baripada, Dist-Mayurbhanj
3. Inspector of Post Offices, Karanjia Sub Division
At/PO-Karanjia, Dist-Mayurbhanj
4. Sumitra Prusty
D/o.Sri Nabin Chandra Prusty
At-Pandisidho, PO-Srukuli
PS-Raruan, Dist-Mayurbhanj
5. Union of India represented through the
Secretary cum D.G. of Posts, Dak Bhawan
New Delhi-1

...Respondents

By the Advocate(s)-Mr.P.R.J.Dash



ORDER(Oral)**R.C.MISRA, MEMBER(A):**

Heard Shri P.K.Bhuyan, learned counsel for the applicant and Shri P.R.J.Dash, learned ACGSC appearing for the Respondents and perused the records.

2. Facts of the case are that on 7.8.2012 Superintendent of Post Offices, Mayurbhanj Division, Baripada (Res.No.2) issued a notification for filling up of vacancy in the post of GDSBPM, Raikale B.O. in the District of Mayurbhanj. Applicant had submitted an application for this post. It is the case of the applicant that he was selected in the 2nd position. One Sipun Giri was given appointment having stood in the 1st position, but he did not join because of his getting some alternative job. Thereafter it was the applicant, who should have been given appointment since he stood in the 2nd position. But the Superintendent of Post Offices (Res.No.2) gave appointment to one Sumitra Prusty from the Employment Exchange. Being aggrieved, applicant made a representation to SPOs (Res.2) on 8.4.2013. Since, allegedly, there was no response from the authorities, applicant has also made a representation to the Chief Post Master General (Res.No.1) on 14.3.2014.

Shri P.R.J.Dash, on the other hand has stated that SPOs (Res.No.2) is the appointing authority in this case and the CPMG is in no way concerned with this.



However, it appears that since there was no response from Respondent No.2 applicant has made a representation to Respondent No.1, Therefore, it cannot be said that the CPMG has no obligation to dispose of the application as given by the applicant on 14.3.2014. Since the representations are pending at these two levels, I would at this stage direct Respondent Nos. 2 and 1 to consider and dispose of those representations if received and pending at their level and pass a reasoned and speaking order and communicate the decision thereon to the applicant within a period of eight weeks from to-day.

4. With the above observation and direction, this O.A. is disposed of. No costs.

5. As agreed to by learned counsel for both the sides, copy of this order along with paper book be sent to Respondent Nos.2 and 1 at the cost of the applicant, for which Shri Bhuyan undertakes to deposit the postal requisites by 04.07.2014. Free copy of this order be made over to the learned counsel for both the sides.


02/07/2014

(R.C.MISRA)
MEMBER(A)

BKS